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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.200 OF 2014

IN THE MATTER OF:

M.C. MehtaApplicant

Versus

Union of India &Ors.... Respondent

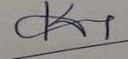
**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
DISTRICT GANGA PROTECTION COMMITTEE, ALMORA,
UTTARAKHAND THROUGH DISTRICT MAGISTRATE, ALMORA,
UTTARAKHAND IN COMPLIANCE OF ORDER DATED
05.09.2023 PASSED BY THIS HON'BLE TRIBUNAL IN THE
ABOVENTIONED MATTER**

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K. P. Gautam
Advocate
Supreme Court of India
Reg. No. D/119/98

Filed by:



[KAUSHAL GAUTAM]

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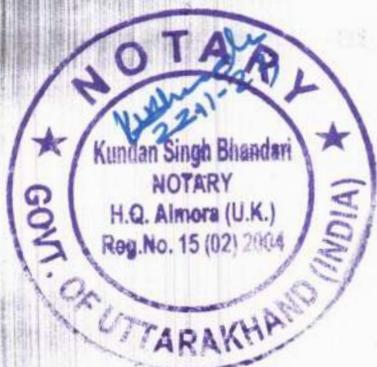
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**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
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UTTARAKHAND THROUGH DISTRICT MAGISTRATE, ALMORA,
UTTARAKHAND IN COMPLIANCE OF ORDER DATED
05.09.2023 PASSED BY THIS HON'BLE TRIBUNAL IN THE
ABOVEMENTIONED MATTER**

I, Vineet Tomar S/o Shri. Ashok Kumar Tomar aged about 36years, presently posted as District Magistrate, Almora, District Almora, Uttarakhand , do hereby solemnly affirm on oath and state as under:

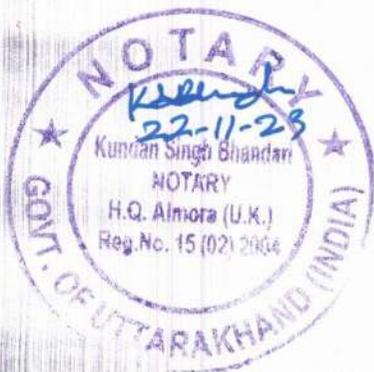
1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present Status Report by way of Affidavit on behalf of District Ganga Protection Committee, Almora, Uttarakhand through District Magistrate, Almora, Uttarakhand.
2. That the abovementioned matter was listed on 05.09.2023 before this Hon'ble Tribunal and after hearing, this Hon'ble Tribunal was pleased to pass a detailed order, the relevant portion of the same is quoted below:-



“
“
2. The matter relating to Uttarakhand was taken up on 04.09.2023. By the order dated 04.09.2023, Counsel for the applicant was permitted to produce city/district-wise environment issue concerning the pollution of river Ganga in the State of Uttarakhand in a chart form.

3. Ministry of Water Resources, River Development and Ganga Rejuvenation has issued the River Ganga (Rejuvenation, Protection and Management) Authorities order 2016. In terms of clause 53 of the said order, the District Ganga Protection Committees are to be constituted in each of the District abetting river Ganga. Clause 54 of the order vest the power relating to Superintendence, Direction and Control of District Ganga Committee in National Mission for Ganga. The functions and powers of District Ganga Committee has been specified in Clause 55. Clause 56 requires the District Ganga Committee to nominate the Nodal Officer for the purpose of achieving the object of the order. As per Clause 57, District Ganga Committee is required to prepare its plan for protection of river Ganga and Clause 58 relates to preparation of budget and maintenance of accounts. Clause 59 provides for monthly and annual report. The relevant clauses 53, 54, 55, 56 and 57 of the order are reproduced as under:-X XXXXXXXXX

4. A perusal of the above order reveals that proper machinery has been set up to prevent, control and abatement



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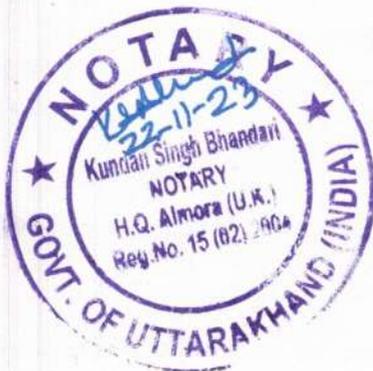
of environmental pollution in River Ganga. The report submitted by the National Mission for Clean Ganga (NMCG) in compliance of order of the Tribunal dated 22.07.2022 reveals that in the main stream of river Ganga in Uttarakhand, there are 7 Districts and in its tributaries, there are 6 Districts. Thus, there are total 13 Districts abetting river Ganga or its tributaries. These Districts are as under:-

Ganga

- i. Chamoli
- ii. Dehradun
- iii. Haridwar
- iv. PauriGarhwal
- v. Rudraprayag
- vi. Tehri
- vii. Uttarkashi

Tributaries

- viii. Nainital
- ix. Almora
- x. Pithoragarh
- xi. Champawat
- xii. Bageshwar
- xiii. Udham Singh Nagar



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5. We have been informed that the requisite Notification constituting the District Ganga Protection Committee (DGPC) in terms of Clause 53 of the order have already been issued and the DGPCs in the State of Uttarakhand were constituted in the year 2017. Hence, it is the responsibilities of those DGPCs to carry out the functions which have been entrusted upon them under the order of 2016. 6. Learned Counsel for the applicant in her written submission filed today has divided the entire stretch of river Ganga in the State of Uttarakhand in three parts:- I. Upper Himalayas (from source till Devprayag) II. Middle range (Devprayag till Rishikesh) III. Plains (Rishikesh to Roorkee) 7. The Counsel for the applicant in her submissions have raised the following issues relating to the above three stretches of Ganga and tributaries in the State of Uttarakhand:-X xxxxxxxx

10. The District Collector is the Ex-Officio Chairman of the District Ganga Protection Committee. At the first instance, we call for the report from each of the 13 District Ganga Protection Committees notified in the State of Uttarakhand, in respect of the issues which have been pointed out by Counsel for the applicant and noted above as also in respect of implementation of the provisions of the 2016 Order. Separate report by each of the 13 District Ganga Protection Committee set up in the State of Uttarakhand will be submitted within 8 weeks. Counsel for the State of Uttarakhand is directed to convey this order to the District Collectors of each of the 13 District Ganga Protection Committee of State of Uttarakhand



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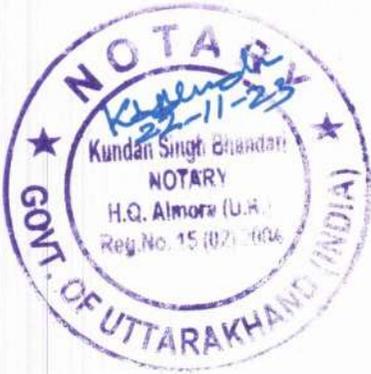
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for compliance. Additionally, the Notice be issued by the Registry of the Tribunal to each of the 13 District Ganga Protection Committees through their ex-officio Chairman.

11. List this matter on 24.11.2023."

A copy of the order dated 05.09.2023 is annexed hereto and marked as ANNEXURE-1.

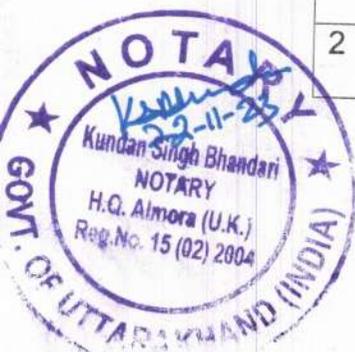
3. That in compliance of the abovementioned directions passed by this Hon'ble Tribunal, the following steps were taken by the District Ganga Protection Committee, Almora, as far as District Almora is concerned: -



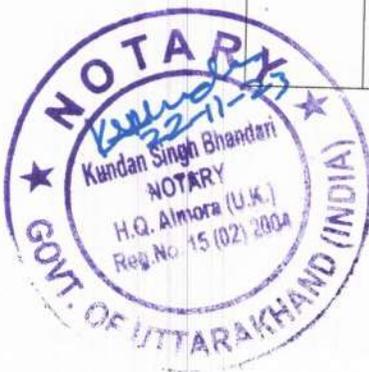
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Implementation and Compliance Report

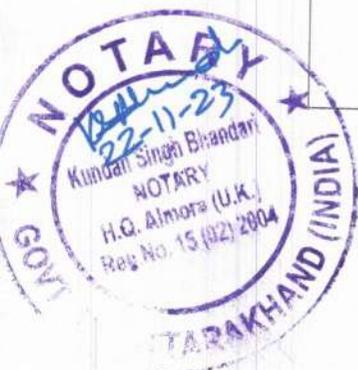
Sr.No.	Key paras of 2016 order pertaining to District Ganga Committee's	Implementation of order by District Ganga Committee
1	53. Constitution of District Ganga Protection Committees	<p>(1) In exercise of power conferred by sub-sections (1) and (3) of Environment Protection Act 1986 and para 53 of the 2016 order, Central Government constituted District Ganga Protection Committee in District Almora vide order S.O. 3421(E) dated 23rd August 2021. (Annexure - 2-(01))</p> <p>(2) The constitution of District Ganga Protection committee has been done as per para 53(2) of the 2016 order with District Magistrate as Chairperson, ex-officio members and nominated members. (Annexure-2-(02))</p> <p>(3) District Ganga Committees have been meeting regularly since the constitution of DGPCs in 2017. More than 18 DGC meetings have been convened and various aspect of control, abatement and management of pollution in river Ganga and its tributaries have been discussed in holistic manner. All the minutes of the meetings held under DGC till date have been uploaded on the website.</p> <p>(4) As per directions given by NMCG, District Ganga Committee, District Almora has been conducting their Monthly, Mandated, Monitored, Minutes meetings (4M meeting) with the minutes uploaded on digital dashboard - Ganga District performance monitoring system (GDPMS).</p>
2	54. Superintendence,	The superintendence, direction and control



	direction, and control of District Ganga Committee	of the management of the District Ganga Committee is being exercised by National Mission for Clean Ganga through State Programme Management Group (SPMG), NamamiGange, Dehradun Uttarakhand. Meetings of Supervisory Committee and Executive Committee with Chairman of DGCs and representatives of different departments have been regularly convened under the Chairmanship of Chief Secretary, Uttarakhand and Principal Secretary, Forest and Environment, Govt of Uttarakhand.
3	55. Function and powers of District Ganga Committees.	<p>1- Every district Ganga Committee shall discharge functions and exercise powers for rejuvenation, protection, restoration and rehabilitation of river Ganga and its tributaries.</p> <p>2-Identifying activities which may be threats in the area of specified District abutting the river Ganga for protection of river Ganga and its tributaries or its River bed and making a plan for remedial action and take remedial action in respect thereof;</p> <p>3-Taking remedial action at its own end for protection of river Ganga and its tributaries or its River bed abutting in the specified District.</p> <p>4- In the event of its inability to take remedial action, reporting to the National Mission for Clean Ganga and concerned state</p>

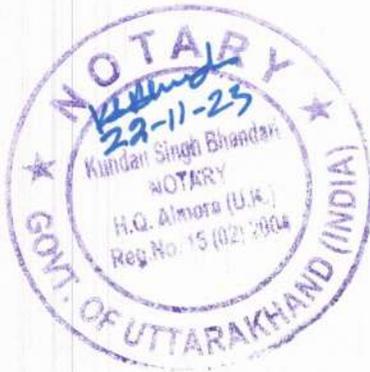


		<p>Government, the State Ganga Committee, as the case may be, for issue of direction for protection of River Ganga and to formulate appropriate management or remedial actions.</p> <p>5-Taking suitable administrative and other measures, to give effect to the provisions of this order so as to prevent the environmental pollution in the river Ganga and its tributaries, not being inconsistent with the provisions of this Order, or any law for the time being in force.</p> <p>6-In case the District Ganga Committee is of the opinion that any contravention has been made of any other law for the time being in force or in respect of provisions of this order, it shall take appropriate action in accordance with the law for the time being in force.</p> <p>7-The district Ganga committee shall take all the such emergency measures as specified in paragraph 7. (Annexure -2-(01))</p> <p>All the minutes of the meetings held under DGC till date have been attached with the report in – (Annexure-2-(03))</p>
4	56. Designation of Nodal Officer.	<p>District Ganga Committee through Chairman, DGC has nominated as Nodal Officer for the purposes of this Order –</p> <p>(a)Under Almora district, the Gram Pradhan of all the villages adjacent to the tributaries of river Ganga are nominated as nodal officers.</p>



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		<p>And</p> <p>(b) Chairman of Nagar Panchayat Bhikyasen/Chukhutiya are nominated as nodal officers for the municipal areas.</p> <p>The nodal officers have been entrusted with responsibilities as per para 56 of 2016 order. It includes responsibilities and power to take measures to prevent the pollution of River Ganga and its tributaries and take remedial action for protection of River Ganga and its tributaries or their River bed abutting in such village or other area. He/she shall report the violation of this Order to the Chairperson of the District Ganga Committee for remedial action. (Annexure-H)</p>
5	57. Preparation of plans.	<p>As per directions of NMCG and State Programme Management Group, NamamiGange, a tributary wise plan/presentation has been prepared by DGC and submitted to SPMG, (Annexure-I)</p>



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Report on issues raised by the Applicant

Sr. No.	Cities/ Panchayats	Issues raised pertaining to the District Almora	Action taken/initiated
1	<u>Tributary cities</u> i- Almora	Tributaries cities – industrial and municipal / legacy waste.	<p>Report was obtained from various municipal odies(Nagar panchayat Dwarahat, Nagar panchayat Bhikiyasen, Nagar Palika Parishad Ranikhet Chininaula). As par information, the legacy waste as present is zero. As per information received from Nagar Palika Parishad Almora, for disposal of municipality and legacy waste, a detailed project report has been sent to directed, urban development directorate vide letter 1553/30-1(2022-2023) dated on 16 Nov, 2022.</p> <p>There is one STP plant at Bakh, Almora having capacity of 2 MLD. (Annexure -2 A,B,C,D,E,E1,E2)</p>



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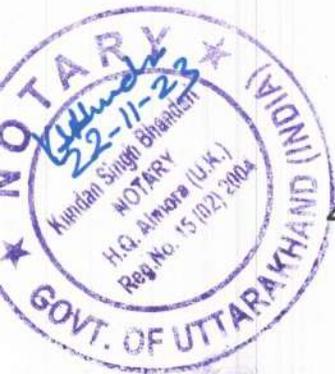
		<p>Almora also witness mining issues.</p>	<p>Report was obtained from Deputy Director Mining Department. At present no mining patta near river has been allotted / sanctioned. Also at present no mining lot is operational in the entire district. To control and stop illegal mining, transport and storage, there is district level team consisting of revenue department, mining department and police department. In the year of 2023-24 total penalty of Rs. 15,82,681.00 and total recovery of Rs.9,79,524.00 has been made. For any new proposal regarding mining DGC will give look into it to ensure that no pollution of river occurs. (Annexure F.)</p>
		<p>3 Agriculture run- off: Agriculture practice on the river bank may</p>	<p>Report was obtained from chief Agriculture officer Almora.</p>



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		<p>have considerable impact on contribution of pesticide residues such as total endosulfan, Dieldrin and DDT.</p>	<p>There is negligible use of chemical pesticide and majority of agriculture practices being done in a traditional and natural form. Endosulfan, Dieldrin and DDT each in the list of restricted chemical and use and sale these chemical is prohibited. At present prohibited chemicals are not being used in Almora district. (Annexure G)</p>
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The detailed Compliance Report by District Ganga Protection Committee, Almora, Uttarakhand, along with Annexures, is annexed hereto and marked as ANNEXURE-2(Annexure A, B, C, D, E, E1, E2,F, G).



4. In view of the facts and circumstances as explained hereinabove sincere efforts are taken by the District Ganga

W.M.

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Protection Committee, District Almora, in compliance of the directions passed by this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal.

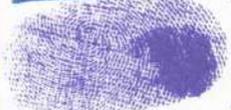


DEPONENT



VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above Status report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

 L.T.I
Attested
Keshanandan


DEPONENT

Verified by me at Almora, Uttarakhand on this 21st day of November, 2023.

Identified by
Bhim Singh Mez
C.A.O
Almora

Identified by Sr./Smt. Vineet Tomar D.M. Almora
deponent identified by Bhim Singh Mez C.A.O.
sworn and verified the contents of
this Affidavit at Almora
on 22-11-23 at 2.50 pm/aa

Keshanandan
Kundan Singh Bhandari
Notary H.Q. Almora (U.K.)



Filed by:


[KAUSHAL GAUTAM]
Additional Advocate General for the State of Uttarakhand /
Respondent
C-203, LGF,
Defence Colony, N. Delhi-110024
Mobile No. 9811101934
Email- officeofkaushalgautam@gmail.com



Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(BY HYBRID MODE)

Original Application No. 200/2014
(C.W.P. No. 3727/1985)
(I.A. No. 340/2022)

M.C. Mehta

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 05.09.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Katyayni, Adv. for Applicant

Respondent: Mr. Gigi C. George, Adv. for NMCG
Mr. Rahul Verma, AAG for the State of Uttarakhand & SIDCUL
Mr. Mukesh Verma, Adv. for UKPCB

ORDER

1. This Original Application, registered after transfer of the CWP No. 2737/1985 from the Hon'ble Supreme Court, involves the issue of prevention, control and abatement of pollution of river Ganga. The Tribunal vide order dated 28.08.2023, had expressed that the matter will be heard State-wise/city-wise involving the State of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal.

2. The matter relating to Uttarakhand was taken up on 04.09.2023. By the order dated 04.09.2023, Counsel for the applicant was permitted to produce city/district-wise environment issue concerning the pollution of river Ganga in the State of Uttarakhand in a chart form.

3. Ministry of Water Resources, River Development and Ganga Rejuvenation has issued the River Ganga (Rejuvenation, Protection and Management) Authorities order 2016. In terms of clause 53 of the said order, the District Ganga Protection Committees are to be constituted in each of the District abutting river Ganga. Clause 54 of the order vest the power relating to Superintendence, Direction and Control of District Ganga Committee in National Mission for Ganga. The functions and powers of District Ganga Committee has been specified in Clause 55. Clause 56 requires the District Ganga Committee to nominate the Nodal Officer for the purpose of achieving the object of the order. As per Clause 57, District Ganga Committee is required to prepare its plan for protection of river Ganga and Clause 58 relates to preparation of budget and maintenance of accounts. Clause 59 provides for monthly and annual report. The relevant clauses 53, 54, 55, 56 and 57 of the order are reproduced as under:-

“53. Constitution of District Ganga Protection Committees.- (1) The Central Government shall immediately after the commencement of this Order, in consultation with concerned State Ganga Committee, by notification constitute, in every specified District abutting River Ganga and its tributaries in the States mentioned in paragraph 2, the “District Ganga Committees” for the prevention, control and abatement of environmental pollution in the River Ganga.

<i>(2) Every District Ganga Committee in each specified District shall consist of the following members, namely:-</i>

<i>(a) the District Collector in the specified District; - Chairperson, ex-officio;</i>

<i>(b) not more than two nominated representatives from Municipalities and Gram Panchayats of the specified District nominated by the State Government. - Members;</i>
--

<i>(c) one representative each of the Public Works, Irrigation, Public Health Engineering, and Rural Drinking Water Departments, and State Pollution Control Board working in the specified District abutting River Ganga to be nominated by the District Collector - Member, ex-officio;</i>

<i>d) two environmentalists associated with River Ganga protection activities and one representative of local industry association in the specified District to be nominated by the District Collector - Members,;</i>
--

(e) one Divisional Forest Officer of the specified District - Member, ex-officio
--

(f) one District official to be nominated by the District Collector. - Member;
--

(2) The District Collector shall be the Chairperson of the District Ganga Committee and the Divisional Forest Officer shall be the Convener of the District Ganga Committee.

(3) The District Ganga Committees shall meet at such times and at such places as the Chairperson of that Committee may decide and exercise such powers and functions as may be conferred under this Order: Provided that at least one meeting of the District Ganga Committee shall be held every three months.

(4) A non ex-officio member may resign his office by giving notice in writing thereof to the Central Government or to the District Collector concerned, as the case may be, and shall cease to be a member on his resignation being accepted by the Government or the District Collector concerned, as the case may be.”

54. Superintendence, direction and control of District Ganga Committee.- The superintendence, direction and control of the management of the District Ganga Committee (including financial and administrative matters) shall, notwithstanding anything contained in this Order, vest in the National Mission for Clean Ganga which may be exercised by it either directly or through the State Ganga Committee or any of its officer or any other authority specified by it.

55. Functions and powers of District Ganga Committees.- (1) Every District Ganga Committee shall discharge functions and exercise powers for rejuvenation, protection, restoration and rehabilitation of River Ganga and its tributaries in each specified District as laid out in paragraph 6 and 7 as per the principles specified in paragraph 4.

(2) In particular, and without prejudice to the generality of the provisions of sub-paragraph (1) for rejuvenation and protection and restoration or rehabilitation of degraded areas abutting River Ganga and its tributaries and subject to other provisions of this Order and rules made thereunder, every District Ganga Committee shall have the following powers and functions in relation to River Ganga and its tributaries abutting in the area in specified District, namely:-

(a) identifying activities which may be threats in the area of specified District abutting the River Ganga for protection of River Ganga and its tributaries or its River bed and making a plan for remedial action and take remedial action in respect thereof;

(b) taking remedial action at its own end for protection of River Ganga and its tributaries or its River bed abutting in the specified District (excluding enforcement of the provisions of this Order.

(c) in the event of its inability to take remedial action, reporting (electronically as well as by sending written communication in hard copy) to the National Mission for Clean Ganga and concerned State

Government, the State Ganga Committee, as the case may be, for issue of direction for protection of River Ganga and to formulate appropriate management or remedial actions.

(d) taking suitable administrative and other measures, to give effect to the provisions of this Order so as to prevent the environmental pollution in the River Ganga and its tributaries, not being inconsistent with the provisions of this Order, or any law for the time being in force.

(3) In case, the District Ganga Committee is of the opinion that any contravention has been made of any other law for the time being in force or in respect of provisions of this Order, it shall take appropriate action in accordance with the law for the time being in force.

(4) The District Ganga Committee shall take all such emergency measures as specified in paragraph 7.

56. Designation of Nodal Officer.-

(1) Every District Ganga Committee shall nominate as Nodal Officer for the purposes of this Order –

(a) the Sarpanch of Gram Sabha of every village in the areas abutting the River Ganga and its tributaries;

(b) in case of an area, not being village abutting the River Ganga, the Chairperson of Municipality Planning Committee or Metropolitan Planning Committee or Chairperson of any local authority, as the Chairperson of the District Ganga Committee.

(2) Every Nodal Officer nominated under sub-paragraph (1) shall take measures to prevent the pollution of River Ganga and its tributaries and take remedial action for protection of River Ganga and its tributaries or their River bed abutting in such village or other area, as the case may be, of which he is the Nodal Officer and in case of his failure to do so, he shall report the violation of this Order to the Chairperson of the District Ganga Committee for remedial action.

(3) After receipt of the report under sub-paragraph (2), the Chairperson of the District Ganga Committee shall take remedial action for protection of River Ganga or its River bed abutting the specified District.

57. Preparation of plans.-

(1) Every District Ganga Committee shall prepare its plan for protection of River Ganga and its tributaries and their River bed abutting the specified District and submit the same to the National Mission for Clean Ganga for its approval.

(2) The plan under sub-paragraph (1) shall include the activities to be undertaken by the District Ganga Committee for protection, control and abatement of environmental pollution in River Ganga and its tributaries and their River Bed area abutting the specified District which may be recommended by the State Government, State Ganga Committees, the National Mission for Clean Ganga, any other

authority or Board and the expenditure involved for such plan and time within which such activities shall be completed.”

4. A perusal of the above order reveals that proper machinery has been set up to prevent, control and abatement of environmental pollution in River Ganga. The report submitted by the National Mission for Clean Ganga (NMCG) in compliance of order of the Tribunal dated 22.07.2022 reveals that in the main stream of river Ganga in Uttarakhand, there are 7 Districts and in its tributaries, there are 6 Districts. Thus, there are total 13 Districts abetting river Ganga or its tributaries. These Districts are as under:-

Ganga

- i. Chamoli
- ii. Dehradun
- iii. Haridwar
- iv. Pauri Garhwal
- v. Rudraprayag
- vi. Tehri
- vii. Uttarkashi

Tributaries

- viii. Nainital
- ix. Almora
- x. Pithoragarh
- xi. Champawat
- xii. Bageshwar
- xiii. Udham Singh Nagar

5. We have been informed that the requisite Notification constituting the District Ganga Protection Committee (DGPC) in terms of Clause 53 of the order have already been issued and the DGPCs in the State of Uttarakhand were constituted in the year 2017. Hence, it is the responsibilities of those DGPCs to carry out the functions which have been entrusted upon them under the order of 2016.

6. Learned Counsel for the applicant in her written submission filed today has divided the entire stretch of river Ganga in the State of Uttarakhand in three parts:-

- I. Upper Himalayas (from source till Devprayag)
- II. Middle range (Devprayag till Rishikesh)
- III. Plains (Rishikesh to Roorkee)

7. The Counsel for the applicant in her submissions have raised the following issues relating to the above three stretches of Ganga and tributaries in the State of Uttarakhand:-

I. UPPER HIMALAYAS (from source till Devprayag)

#	Cities / Panchayats	Issues
1.	<p>Bhagirathi Basin</p> <ol style="list-style-type: none"> i. Chirbasa ii. Gangotri iii. Dharali iv. Harshil v. Dharasu vi. Uttarkashi vii. Ghanshali viii. Narendra Nagar ix. Tehri 	<p>1. Receding glaciers which serves as the main source of fresh water supply for the Himalayan Rivers and their tributaries. Glacier retreat will directly impact- Food security, water security and energy security of the Northern part of the country.</p> <p>2. Unregulated Tourism leads to traffic congestion, inadequate MSW waste management (plastic is a menace), sewage, faulty construction, loss of biodiversity and water resources as well.</p> <p>Gangotri-</p> <p>Scientists from Wadia Institute of Himalayan Geology, (WIHG), an autonomous institution under Department of Science & Technology, in a study conducted at Chirbasa station near Gangotri Glacier, for the Year 2016, found that <u>black carbon (BC)</u> concentration in this region has changed drastically during summer.</p> <p>Black carbon is emitted as a result of incomplete combustion of fossil fuels, the use of brick kilns, household cooking with firewood and the burning of animal dung and coal briquettes. The combustion of fossil fuels in motor vehicles and aircrafts also contributes to the emission of black carbon.</p> <p>It was revealed by investigating the occasional high values of black carbon extricated, that the seasonal cycle of increase was significantly influenced by the emissions resulting from agriculture burning (in western part of the country), forest fires</p>

#	Cities / Panchayats	Issues
		<p>(along the Himalayan slopes) in summer, and to some extent by the contribution from long-range transport of pollutants in winter, depending the prevailing meteorological conditions.</p> <p>(As reported by WIHG, Ministry of Science & Tech, March 2020, PIB)</p> <p>3. Ecological Flow not maintained at the upper stretches of River basins owing to Dams/ weirs/ barrages and erratic rainfall patterns and drying of natural springs. Deforestation may also be a reason for drying up of small/ local streams.</p> <p>4. Sewage from Hotels/ dharmshalas and residences has increased with the high tourist footfall in these areas.</p> <p>5. Agricultural run- off and contamination of Rivers and streams with pesticides and other chemicals.</p> <p>6. Narendra Nagar and Tehri- MSW disposal and legacy waste.</p>
2.	<p>Alaknanda Basin</p> <p>i. Mana village ii. Badrinath iii. Govindghat iv. Vishnuprayag v. Joshimath vi. Pipalkoti vii. Chamoli viii. Gopeshwar ix. Nandprayag x. Kaleshwar xi. Karnprayag xii. Gauchar xiii. Rudraprayag xiv. Srinagar xv. Kirtinagar</p>	<p>1. Untapped Sewage 2. Municipal solid waste 3. High Tourist influx at all Prayags and Badrinath temple, leading to pollution (same as mentioned above) 4. Joshimath and Chamoli- are experiencing serious landslides and land subsidence problems. State government had to evacuate many villages owing to land sinking. 5. Srinagar- River Alaknanda runs dry during lean season (after the HEP) Sand mining at riverbed is also very rampant and unregulated (impacting river ecology, ground water in long run and availability of resource for inter- generational usage). 6. Agricultural run- off and contamination of Rivers and streams with pesticides and other chemicals.</p>
3.	<p>Mandakini Basin</p> <p>i. Kedarnath ii. Sonprayag iii. Phata iv. Ukhimath v. Augustmuni</p>	<p>1. High tourist footfall at Kedarnath and sonprayag. 2. MSW disposal- burning of waste (dumping in the valley) 3. Sewage disposal 4. Plastic waste and bottles 5. Donkey/ horse dung disposed in the valley 6. Floods/ landslides and avalanche- indicative of fragility of the region. 7. Phata- Landslide zone, unstable slope.</p>
5.	<p><u>Yamuna Basin</u></p> <p>i. Badkot</p>	<p>1. Mostly clean at Yamunotri.</p>

#	Cities / Panchayats	Issues
	ii. Naugaon iii. Nainbagh iv. Vikasnagar v. Dhakrani	2. STP needed for towns/ panchayats with hotels and commercial buildings. 3. MSW disposal needed

II. MIDDLE RANGE (Devprayag till Rishikesh)

#	Cities/Panchayats	Issues
	<u>Ganga Basin</u> i.Devprayag ii.Kaudiyala iii. Singtali iv. Byasi v.Shivpuri vi.Rishikesh <u>Tributary cities</u> i. Almora ii. Haldwani iii. Kashipur iv. Sitarganj	1. Devprayag- Sewage/ FC. Status of STP operating and proposed. 2. Kaudiyala- Rishikesh: lots of hotels, tourists and related footprints, eg solid waste and sewage. Rishikesh also has SIDC Industrial Estate at Muni ki Reti. Tributaries cities- industrial and municipal/ legacy waste. Almora also witnesses mining issues. Agricultural run- off: Agricultural practices on the river bank may have considerable impact on contribution of pesticide residues such as total Endosulfan, Dieldrin and DDT.

III. PLAINS (Rishikesh to Roorkee)

#	Cities/Panchayats	Issues
	<u>Ganga Basin</u> i. Dehradun ii. Haridwar iii. Roorkee	1. Forest fires 2. water scarcity 3. sewage 4. MSW disposal 5. construction demolition waste 6. Industrial effluent discharge 7. Legacy waste 8. water consumption and waste water generation by Industries/ STPs and CETPs. 9. Mining

<u>Yamuna Basin</u> i. Dehradun	1. Sewage 2. Industrial effluent discharge 3. MSW disposal 4. Assan river sand mining
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8. The written submission also discloses the list of drains in Ganga River Rejuvenation in Uttarakhand which is as under:-

LIST OF DRAINS IN GANGA RIVER REGION

Uttarkashi & Devprayag	1. Storm Water Drain Uttarkashi 2. Kodia nala Devprayag
Rishikesh	3. Triveni Drain/ Saraswati Nala 4. Rambha River 5. Lakkar Ghat STP Drain 6. IDPL- STP Drain 7. Swarg Ashram STP Drain 8. Gadhi Shyampur Drain
Haridwar	9. Jagjeetpur STP Drain 10. Kassavan Drain 11. Pandey wala Drain 12. Matri Sadan Drain
Laksar	13. Laksar Drain
Dehradun	

<https://cpcb.nic.in/wqm/pollution-assessment-ganga-2013.pdf>

9. According to the information catered by the applicant, following industrial estates have been set up in the Ganga basin:

INDUSTRIAL ESTATE IN GANGA BASIN

Integrated Industrial Estate	SIDCUL	Private Industrial Estate
<ul style="list-style-type: none"> • Integrated Industrial Estate, IIE Haridwar • Integrated Industrial Estate, Pantnagar • Integrated Industrial Estate, Kotdwar • Integrated Industrial Estate, Dehradun (IT Park) • Integrated Industrial Estate, Selaqui (Pharma City) • Integrated Industrial Estate, Kashipur (Escort Farm) • Integrated Industrial Estate, Sitarganj Phase II 	<ul style="list-style-type: none"> • SIDC, Tatasu Mazadi, Karnaprayag • SIDC, Muni Ki Reti (Rishikesh) • SIDC, Selaqui (Dehradun) • Textile Park, Kashipur • SIDC Kashipur • SIDC-Haridwar-Site-II 	<ul style="list-style-type: none"> • Dev Bhoomi Industrial Estate, Bantakhedi, Roorkee. • M/S Omega Industrial Estate, Dabhora, Ahatmali, Kashipur. • Raipur Co-operative Industrial Area, Raipur-Bhagwanpur, Roorkee. • M/S Mool Chand Industrial Estate Pvt. Ltd, • M/S Gangapur Kashipur Industrial Area, Kashipur. • M/S Rajpur-Bhagwanpur Industrial Area, Bhagwanpur, Roorkee. • M/S Sara Industrial Estates Ltd. Shankarpur-Hukmatpur, Dehradun (Joint venture between IEL and SIIDCUL).

INDUSTRIAL & CETP PROFILE

Total Number of Industries, 2023	Total CETPs, 2023
12728 (890 water polluting)	3 CETPs- 1 CETP Pantnagar & 1 CETP US Nagar- non-compliant.

10. The District Collector is the Ex-Officio Chairman of the District Ganga Protection Committee. At the first instance, we call for the report from each of the 13 District Ganga Protection Committees notified in the State of Uttarakhand, in respect of the issues which have been pointed out by Counsel for the applicant and noted above as also in respect of implementation of the provisions of the 2016 Order. Separate report by each of the 13 District Ganga Protection Committee set up in the State of Uttarakhand will be submitted within 8 weeks. Counsel for the State of Uttarakhand is directed to convey this order to the District Collectors of each of the 13 District Ganga Protection Committee of State of Uttarakhand

for compliance. Additionally, the Notice be issued by the Registry of the Tribunal to each of the 13 District Ganga Protection Committees through their ex-officio Chairman.

11. List this matter on 24.11.2023.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

September 05, 2023
Original Application No. 200/2014
(C.W.P. No. 3727/1985)
(I.A. No. 340/2022)
SN

24700
ANNEXURE-2

COMPLIANCE REPORT ON BEHALF OF
DISTRICT GANGA ACTION COMMITTEE,
DISTRICT ALMORA

24701

Annexure

कार्यालय नगर पंचायत द्वाराहाट जिला अल्मोडा
पत्राक 258/रिट याचिका/2023-24 दिनांक 18/11/2023

A

सेवा में

प्रभागीय वनाधिकारी अल्मोडा
वन प्रभाग अल्मोडा।

विषय:- मा0 एन0 जी0 टी0 में योजित मूल आवेदन संख्या 200/2014 एम0 सी0 मेहता अना^ए भारत संघ व अन्य के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय के पत्र संख्या 956/तैतीस-ए0आर0ए0/2023-24 दिनांक 10 नवम्बर 2023 को सन्दर्भ ग्रहण करने का कष्ट करे। जिसके माध्यम से मा0 एन0 जी0 टी0 में योजित मूल आवेदन संख्या 200/2014 एम0 सी0 मेहता बनाम् भारत संघ अ अन्य में पारित आदेश दिनांक 05/9/2023 तक अनुपालन आख्या दिनांक 23/11/2023 तक मा0 न्यायालय में दाखिल किये जाने हेतु मा0 न्यायालय द्वारा पारित आदेश दिनांक 05/9/2023 के प्रस्तर 7(II) Tributaries Cities-ndustrial and municipal/legacy wast के कम में नगर पंचायत द्वाराहाट क्षेत्रान्तर्गत Tributaries Cities-ndustrial and municipal/legacy wast की संख्या शून्य है।
अतः महोदय सूचना सादर सेवा में प्रेषित है।

भुवदीय

अधिसासी अधिकारी
नगर पंचायत द्वाराहाट

- प्रतिलिपि:-1 जिला अधिकारी महोदय अल्मोडा को उनके पत्र संख्या 956/तैतीस-ए0आर0ए0/2023-24 दिनांक 10 नवम्बर 2023 के कम सूचनार्थ सादर सेवा में प्रेषित।
2. क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड हल्द्वानी को सूचनार्थ प्रेषित।

अधिसासी अधिकारी
नगर पंचायत द्वाराहाट



कार्यालय नगर पंचायत भिकियासैण (अल्मोड़ा)।
संख्या-564/न0प0भि0/2023-24, दिनांक 20 नवम्बर, 2023



सेवा में,

सदस्य संयोजक/प्रभागीय वनाधिकारी,
जिला गंगा समिति, अल्मोड़ा।

विषय:- मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 200/2014 एम0सी0 मेहता
बनाम भारत संघ व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके कार्यालय पत्रांक 2327/29-3(3)अल्मोड़ा दिनांक
16.11.2023 का सन्दर्भ ग्रहण करने की कृपा करें, जिसके द्वारा मा0 न्यायालय द्वारा पारित
आदेश दिनांक 05.09.2023 में प्रस्तर 7(II) में उल्लिखित बिन्दु पर आख्या उपलब्ध कराये जाने
के निर्देश प्राप्त हुए हैं।

उपरोक्त निर्देशों के अनुपालन में अवगत कराना है कि नगर पंचायत, भिकियासैण
क्षेत्रान्तर्गत लेगीसी अपशिष्ट की मात्रा शून्य है।

अतः सूचना महोदय की सेवा में सादर प्रेषित है।

भवदीय

अधिसासी अधिकारी,
नगर पंचायत, भिकियासैण।

प्रतिलिपि:- जिलाधिकारी महोदय, अल्मोड़ा को सादर सूचनार्थ प्रेषित।

अधिसासी अधिकारी,
नगर पंचायत, भिकियासैण।

कार्यालय अधिशासी अधिकारी नगर पंचायत चौखुटिया जनपद-अल्मोडा।

Email id-conpchk0@gmail.com&conpchaukhtial1@gmail.com

पत्रांक 329 / नं०पं०चौखुटिया / 2023-24,

दिनांक 21 / 11 / 2023

सेवा में,

प्रभागीय वनधिकारी
अल्मोडा।

विषय:-

मा० एन०जी०टी० में योजित मूल आवेदन संख्या 200/2014 एम०सी० मेहता
बनाम् भारत संघ व अन्य के सम्वन्ध में।

महोदय,

कृपया उपर्युक्त विषयक जिला अधिकारी कार्यालय अल्मोडा के पत्र संख्या 956/तैतीस-ए०आर०एम०/2023-24 दिनांक 10 नवम्बर, 2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा० एन०जी०टी० में योजित मूल आवेदन संख्या 200/2014 एम०सी०मेहता बनाम् भारत संघ व अन्य के सम्वन्ध में न्यायालय द्वारा पारित आदेश 05/09/2023 के प्रस्तर 7(ii) Tributaries Cities-industrial and municipal/legacy Waste के क्रम में सूचना उपलब्ध कराये जाने हेतु निर्देश निकाय कार्यालय को प्राप्त हुए हैं।

उक्तानुसार नगर पंचायत चौखुटिया के अन्तर्गत Tributaries Cities-industrial and municipal/legacy Waste की संख्या शून्य है।

अतः सूचना महोदय की सेवा में प्रेषित है।

भवदीय

अधिशासी अधिकारी
नगर पंचायत चौखुटिया
अल्मोडा।

प्रतिलिपि:- जिलाधिकारी महोदय अल्मोडा को उनके कार्यालय के पत्र संख्या 956/तैतीस-ए०आर०एम०/2023-24, दिनांक 10 नवम्बर, 2023 के क्रम में सादर सूचनार्थ प्रेषित।

अधिशासी अधिकारी
नगर पंचायत चौखुटिया
अल्मोडा।

कार्यालय नगर पालिका परिषद रानीखेत चिलियानौला

पत्रांक 428 / न0पा0 / 2023-24 दिनांक 17, नवम्बर, 2023

सेवा में,

प्रभागीय वनाधिकारी,
अल्मोड़ा।

विषय:-

मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 200 / 2014 एम0सी0
मेहता बनाम् भारत संघ व अन्य के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक जिला अधिकारी कार्यालय अल्मोड़ा के पत्र संख्या 956 / तैतीस-ए0आर0एम0 / 2023-24, दिनांक 10 नवम्बर, 2023 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके माध्यम से मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 200 / 2014 एम0सी0 मेहता बनाम् भारत संघ व अन्य के सम्बन्ध में न्यायालय द्वारा पारित आदेश 05 / 09 / 2023 के प्रस्तर 7(ii) में Tributaries Cities-industrial and municipal/legacy Waste के कम में सूचना उपलब्ध कराये जाने हेतु निर्देश निकाय कार्यालय को प्राप्त हुवे हैं।

उक्तानुसार नगर पालिका परिषद रानीखेत चिलियानौला अन्तर्गत Tributaries Cities-industrial and municipal/legacy Waste की संख्या शून्य है।

अतः सूचना महोदय की सेवा में सादर प्रेषित है।

भवदीय,

अधिशासी अधिकारी,
नगर पालिका परिषद,
रानीखेत चिलियानौला

प्रतिलिपि:- जिलाधिकारी महोदय अल्मोड़ा को उनके कार्यालय पत्र संख्या 956 / तैतीस-ए0आर0एम0 / 2023-24, दिनांक 10 नवम्बर, 2023 के कम में सादर सूचनार्थ प्रेषित।

अधिशासी अधिकारी,
नगर पालिका परिषद,
रानीखेत चिलियानौला

कार्यालय नगर पालिका परिषद अल्मोड़ा
पत्रांक 214/8-2(2023-2024) दिनांक 21 नवम्बर, 2023

सेवा में,

प्रभागीय वनाधिकारी,
वन प्रभाग, अल्मोड़ा।

विषय— मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 200/2014 एम0सी0 मेहता बनाम भारत संघ व अन्य के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय के पत्र संख्या 2327/29-3(3) अल्मोड़ा दिनांक 16/11/2023 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके माध्यम से मा0 हरित प्राधिकरण में दायर मूल आवेदन संख्या 200/2024 एम0सी0 मेहता बनाम भारत संघ व अन्य प्रकरण में लीगेसी वेस्ट की स्थिति के सम्बन्ध में आख्या उपलब्ध कराया जाना उल्लेखित किया गया है। उक्त के क्रम में अवगत कराना है कि नगर पालिका परिषद, अल्मोड़ा द्वारा लीगेसी वेस्ट के निस्तारण हेतु विस्तृत कार्य योजना तैयार कर जनपद स्तरीय तकनीकी समिति से परीक्षण एवं अनुमोदन उपरान्त योजना के क्रियान्वयन हेतु स्वीकृति प्रदान किये जाने एवं धनराशि अवमुक्त किये जाने हेतु इस कार्यालय के पत्र संख्या 1553/30-1(2022-2023) दिनांक 16 नवम्बर, 2022 द्वारा निदेशक, शहरी विकास निदेशालय उत्तराखण्ड, देहरादून से अनुरोध किया गया है, सुलभ सन्दर्भ हेतु छायाप्रति संलग्न है।

अतः उपरोक्तानुसार आख्या सादर प्रेषित।

भवदीय,

(भरत त्रिपाठी)

अधिसासी अधिकारी,
नगर पालिका परिषद, अल्मोड़ा।

प्रतिलिपि:— जिलाधिकारी, अल्मोड़ा को सादर सूचनार्थ प्रेषित।

अधिसासी अधिकारी,

नगर पालिका परिषद, अल्मोड़ा।

अधिकासी अभियन्ता,
उत्तराखण्ड जल संस्थान,
अल्मोड़ा।

24706

सेवा में,

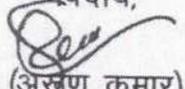
प्रभागीय वनाधिकारी,
अल्मोड़ा वन प्रभाग, / सदस्य संयोजक,
जिला गंगा समिति,
अल्मोड़ा।

पत्रांक 3142/ सूचना / 37 दिनांक 22/11/23
विषय- बख स्थित एस0टी0पी0 की सूचना प्रेषण में।

महोदय,

उपरोक्त विषयक जिलाधिकारी महोदय अल्मोड़ा के कार्यालय पत्र संख्या स्मार/तैतीस-ए0आर0ए0/2023-24 दिनांक 22 नवम्बर 2023 के अनुपालन में इस शाखा द्वारा अनुरक्षित अल्मोड़ा नगरीय सीवरेज योजना के अन्तर्गत बख स्थित सीवरेज ट्रीटमेंट प्लान्ट में वर्षभर में 586 मिलियन लीटर (584000 किलो लीटर) सीवरेज ट्रीटमेंट किया जाता है, तथा उक्त सीवरेज प्लान्ट की संचालन क्षमता 02 एम0एल0डी0 है।

संलग्न : उपरोक्तानुसार।

भवदीय,

(अरुण कुमार)
अधिकासी अभियन्ता।

पू0प0सं0एवं दिनांक तदैव :-

प्रतिलिपि:- जिलाधिकारी महोदय अल्मोड़ा को सादर सूचनार्थ प्रेषित।


अधिकासी अभियन्ता।

कार्यालय एवं खनिकर्म विभाग,
जनपद अल्मोडा।

संख्या

/मा0एन0जी0टी0/मू0खनि0वि0अल्मो0/2023-24

दिनांक 21, नवम्बर, 2023

सेवा में,

प्रभागीय तनाधिकारी,
अल्मोडा वन प्रभाग,
अल्मोडा।

विषय-

मा0एन0जी0टी0 में योजित मूल आवेदन संख्या 200/2014 एम0सी0 मेहता बनाम भारत संघ व अन्य के संबंध में।

महोदय,

कृपया उपरोक्त विषयक जिलाधिकारी अल्मोडा के कार्यालय पत्र संख्या-954/तैतीस-ए0आर0ए0/2023-24 दिनांक 10.11.2023 के क्रम में अपने कार्यालय पत्र संख्या 2326/29-3(3) दिनांक 16.11.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0एन0जी0टी0 में योजित मूल आवेदन संख्या 200/2014 एम0सी0 मेहता बनाम भारत संघ व अन्य में पारित आदेश दिनांक 05.09.2023 के प्रस्तर 7 (ii) में उल्लिखित बिंदुओं पर सूचना उपलब्ध कराये जाने हेतु निर्देशित किया गया है।

उक्त के संबंध में अवगत कराना है कि वर्तमान में अल्मोडा जनपद अन्तर्गत नदी तल में राजस्व/निजी नाप भूमि में कोई भी खनन पट्टा आवंटित/स्वीकृत नहीं है और ना ही वर्तमान में जनपद अन्तर्गत किसी भी प्रकार की खनन सक्रिय गतिमान है। उक्त के अतिरिक्त उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2021 के प्राविधानानुसार तथा मा0 उच्च न्याय, उत्तराखण्ड में योजित संख्या 17/2023 रमेश लाल लम्बोज बनाम उत्तराखण्ड व अन्य में मा0 उच्च न्यायालय द्वारा पारित आदेश दिनांक 16मार्च,2023 के अनुपालन में अवैध खनन, परिवहन एवं भण्डारण पर रोकथाम हेतु जनपद/तहसील स्तर पर गठित अवैध खनन निरोधक दल एवं राजस्व विभाग, खनन विभाग एवं पुलिस विभाग के द्वारा अवैध खनन, परिवहन एवं भण्डारण की रोकथाम हेतु समय-समय पर संयुक्त एवं पृथक-पृथक रूप से छापेमारी की जाती है तथा छापेमारी के दौरान पकड़े गए अवैध खननकर्ता/परिवहनकर्ता पर नियमानुसार अर्धदण्ड अधिरोपित/वसूल कर सूचना जिलाधिकारी महोदय को प्रेषित की जाती है।

अवगत कराना है कि वित्तीय वर्ष 2023-24 में अवैध खनन निरोधक दल एवं राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा अवैध खनन, परिवहन एवं भण्डारण पर नियमानुसार कार्यवाही करते हुए माह अक्टूबर, 2023 तक कुल रू0 15,82,681.00 का अर्धदण्ड अधिरोपित करते हुए कुल रू0 9,79,524.00 की वसूली की है।

अतः उपरोक्तानुसार आख्या आवश्यक कार्यवाही हेतु सादर प्रेषित।

भवदीय

कृते (उपनिदेशक/ज्येष्ठ खान अधिकारी)
अल्मोडा।

संख्या 212 /मा0एन0जी0टी0/मू0खनि0वि0अल्मो0/2023-24, तददिनांकित।

प्रतिनिधि:- जिलाधिकारी महोदय को उनके कार्यालय पत्र संख्या-954 के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

कृते (उपनिदेशक/ज्येष्ठ खान अधिकारी)
अल्मोडा।

Annexure

(F)

प्रेषक:

मुख्य कृषि अधिकारी
अल्मोड़ा।

सेवा में,

जिलाधिकारी
अल्मोड़ा।

ARW

J
RC
21/11/23

पत्रांक 1746/कृ०र०रसा०/2023-24/दिनांक 20/11/23

विषय:- मा० एन०जी०टी० में योजित मूल आवेदन संख्या 200/2014 ए०सी० मेहता बनाम भारत संघ व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके कार्यालय पत्रांक 955 दिनांक 10.11.2023 के क्रम में आख्या निम्नानुसार है।

1. जनपद अल्मोड़ा में रासायनिक कीट नाशको का प्रयोग नगण्य है, एवं अधिकांश कृषि परम्परागत तथा प्राकृतिक रूप से की जा रही है।
2. पत्र में इंगित Endosulfan, Dieldrin and DDT प्रतिबंधित रसायनों की सूची में है, एवं इन रसायनों का विक्रय एवं प्रयोग प्रतिबंधित है। वर्तमान में प्रतिबंधित रसायनों का प्रयोग जनपद में नहीं किया जा रहा है।

J

(डी० कुमार)

मुख्य कृषि अधिकारी
अल्मोड़ा।

पत्रांक /कृ०र०रसा०/2023-24/दिनांकित।

प्रतिलिपि:- प्रभागीय वनाधिकारी, वन प्रभाग, अल्मोड़ा को सूचनार्थ प्रेषित।

मुख्य कृषि अधिकारी
अल्मोड़ा।

आदेश

जल संसाधन नदी विकास और गंगा संरक्षण मंत्रालय की गंगा नदी के पर्यावरणीय प्रदूषण की रोकथाम, नियंत्रण एवं उपशमन हेतु जारी अधिसूचना संख्या 2458, दिनांक 07 अक्टूबर, 2016 की धारा 56 के क्रम में प्रत्येक जिला गंगा समिति द्वारा निम्नानुसार नोडल अधिकारी नामित किया जाना है:-

- (ए) गंगा नदी और इसकी सहायक नदियों के आस-पास के क्षेत्रों में प्रत्येक गाँव के ग्राम सभा के सरपंच।
- (बी) ऐसे मामले में जो गाँव नदी से सटे हुए नहीं है, नगर पालिका योजना समिति या महानगर योजना समिति के अध्यक्ष या किसी स्थानीय प्राधिकरण के अध्यक्ष को इस आदेश के प्रयोजनों हेतु, जिला गंगा समिति के अध्यक्ष के रूप में मनोनीत किया जा सकता है।

अतएव उक्त अधिसूचना के क्रम में जनपद अल्मोड़ा के अन्तर्गत गंगा नदी की सहायक नदियों से लगे समस्त ग्रामों के ग्राम प्रधानों को नोडल अधिकारी नामित किया जाता है एवं नगर पंचायत भिकियासैण/चौखुटिया के अध्यक्ष को नगर निकाय क्षेत्रों के लिये नोडल अधिकारी नामित किया जाता है।

उक्त अधिसूचना की धारा 56 (2) के तहत प्रत्येक नोडल अधिकारी अपने-अपने क्षेत्रान्तर्गत नदी या अन्य क्षेत्र, जिसके लिए वह नोडल अधिकारी है, के निम्न दायित्व होंगे:-

- 1- गंगा नदी की और उसकी सहायिकाओं में प्रदूषण को रोकना।
- 2- गंगा नदी और उसकी सहायिकाओं के संरक्षण हेतु उपचारात्मक उपाय करना।
- 3- नोडल अधिकारी अपने गाँव से सटे हुये नदी तटों पर उपचारात्मक कार्यवाही न होने की स्थिति में जिला गंगा समिति के अध्यक्ष के संज्ञान में ला सकते हैं।
- 4- अन्य दायित्व जैसा जिला गंगा समिति उचित समझे।

अतः उपरोक्तानुसार प्रकरण में आवश्यक कार्यवाही करना सुनिश्चित करें।


(विनीत तोमर),
जिलाधिकारी, अल्मोड़ा।

कार्यालय जिलाधिकारी, अल्मोड़ा

संख्या १५५(1)/तैतीस-१०आर०१०/2023-24, दिनांक 10 नवम्बर, 2023

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-प्रभागीय वनाधिकारी, अल्मोड़ा वन प्रभाग, अल्मोड़ा/सदस्य सचिव, गंगा सुरक्षा समिति, अल्मोड़ा।
- 2-जिला पंचायतराज अधिकारी, अल्मोड़ा।
- 3-अधिशासी अधिकारी, नगर पंचायत, चौखुटिया/भिकियासैण।
- 4-सम्बंधित ग्राम के ग्राम प्रधान (द्वारा जिला पंचायतराज अधिकारी, अल्मोड़ा)।
- 5-कार्यालय प्रति।


(विनीत तोमर),
जिलाधिकारी, अल्मोड़ा।

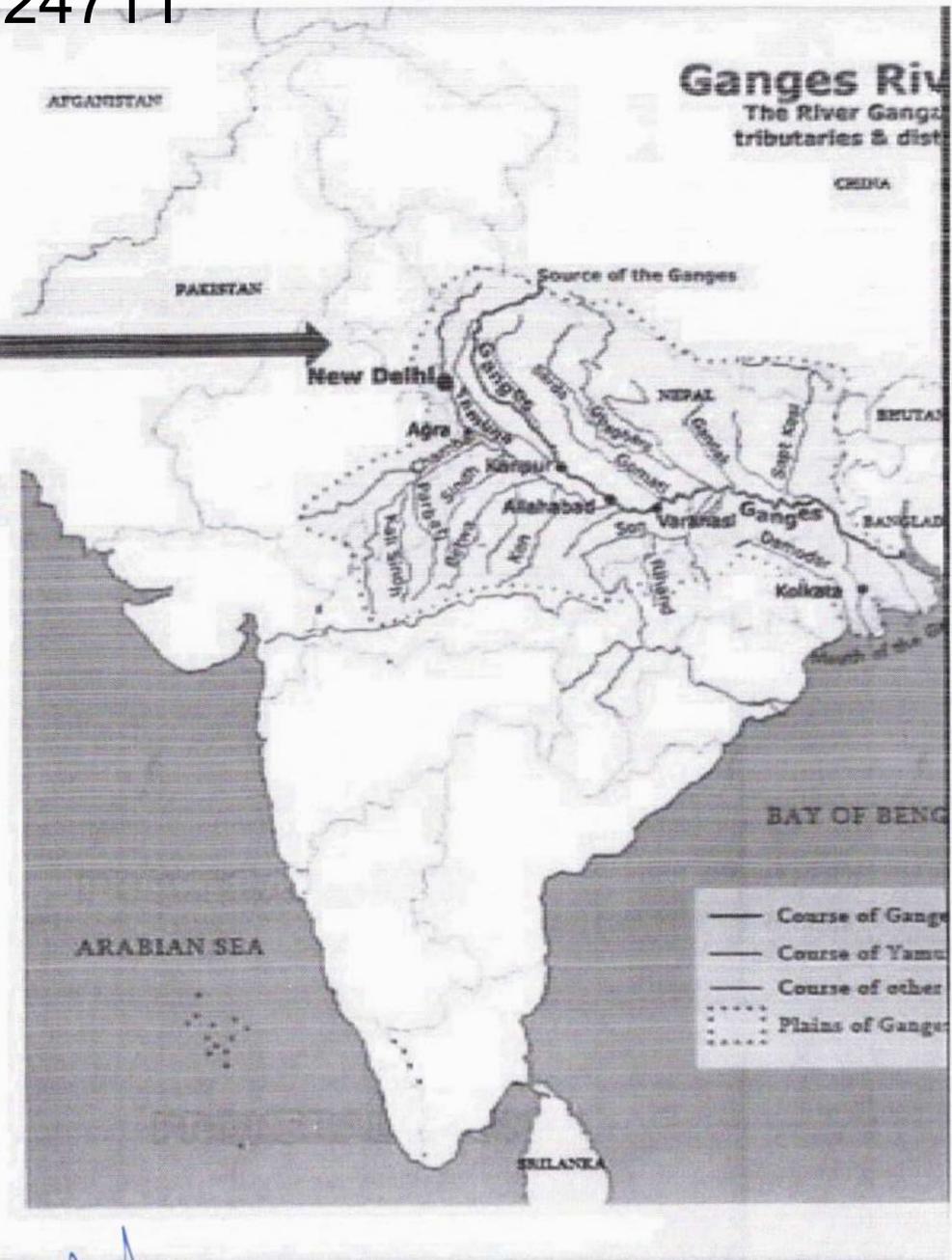
गंगा नदी की सहायक नदियों को स्वच्छ व निर्मल बनाने हेतु प्रस्ताव



प्रस्तावक : जिला गंगा संरक्षण समिति, अल्मोड़ा

Ganga Basin:

1. Area-1.086 million sq.km (26.2%)
2. 60% Population of India
3. 80% Rivers are Non-Glacial Fed
4. 20% Rivers are Glacial Fed



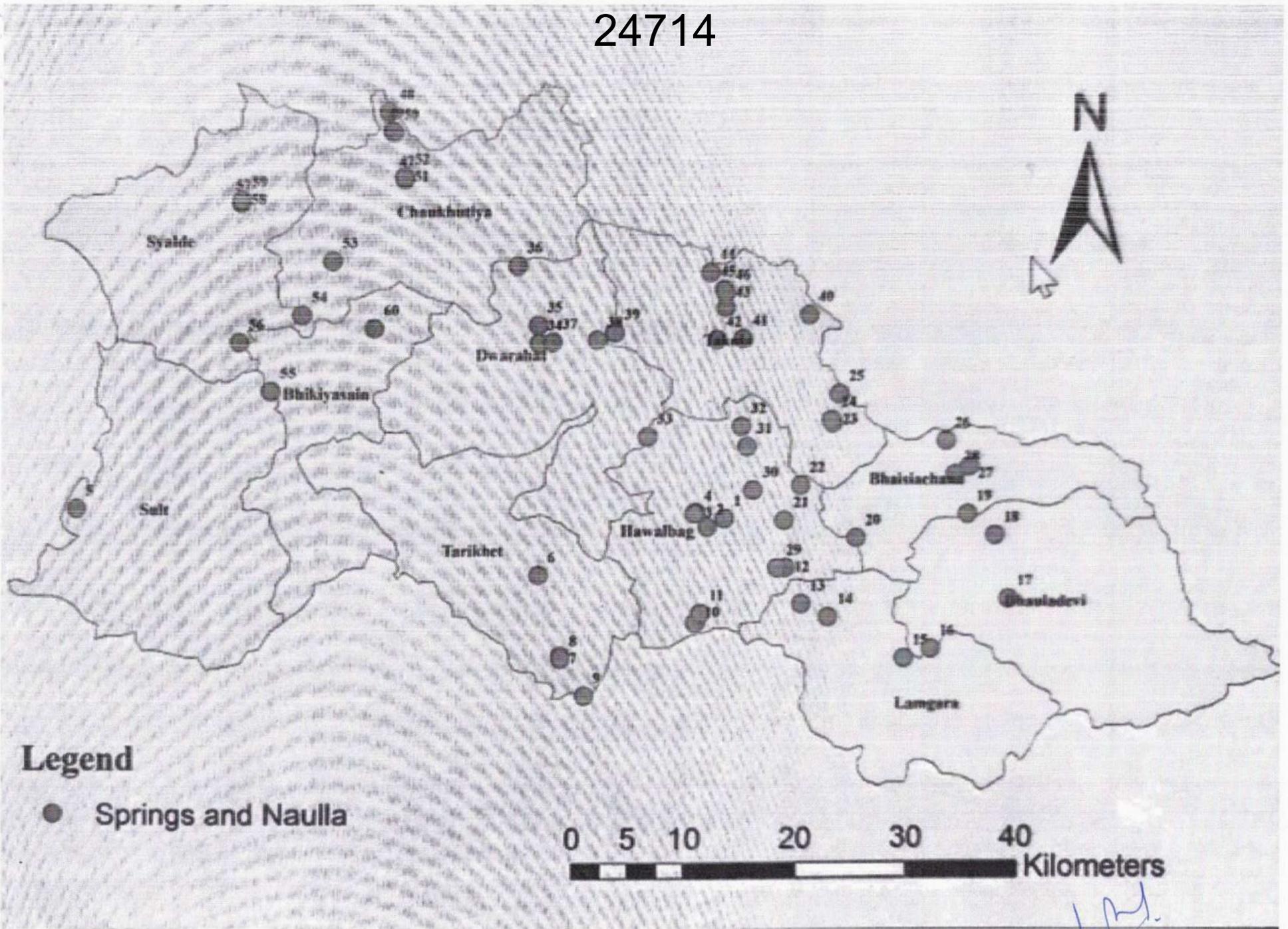
24712

जनपद अल्मोड़ा में स्थित गंगा की सहायक नदियाँ/धाराओं का विवरण

S. No.	Water Resource	Number	Name and Length / Area in the District		
			Name	Length (km)	
1.	Rivers	6			
			West Ramganga	96.57	
			Gagas	42.03	
			Panar	14.80	
			Suryal	77.14	
			Saryu	14.00	
2.	Perennial streams	2			
			Kosi	50.72	
			Saryu	14.00	
			West Ramganga	7.14	
3.	Lakes / Ponds	3			
				<i>Altitude(m)</i>	<i>Area (ha)</i>
			Rani Jheel	1786	0.40
			Bhalu Dam	1821	1.13
			Tadag tal	1209	50.49

Wai

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Legend

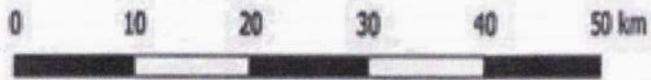
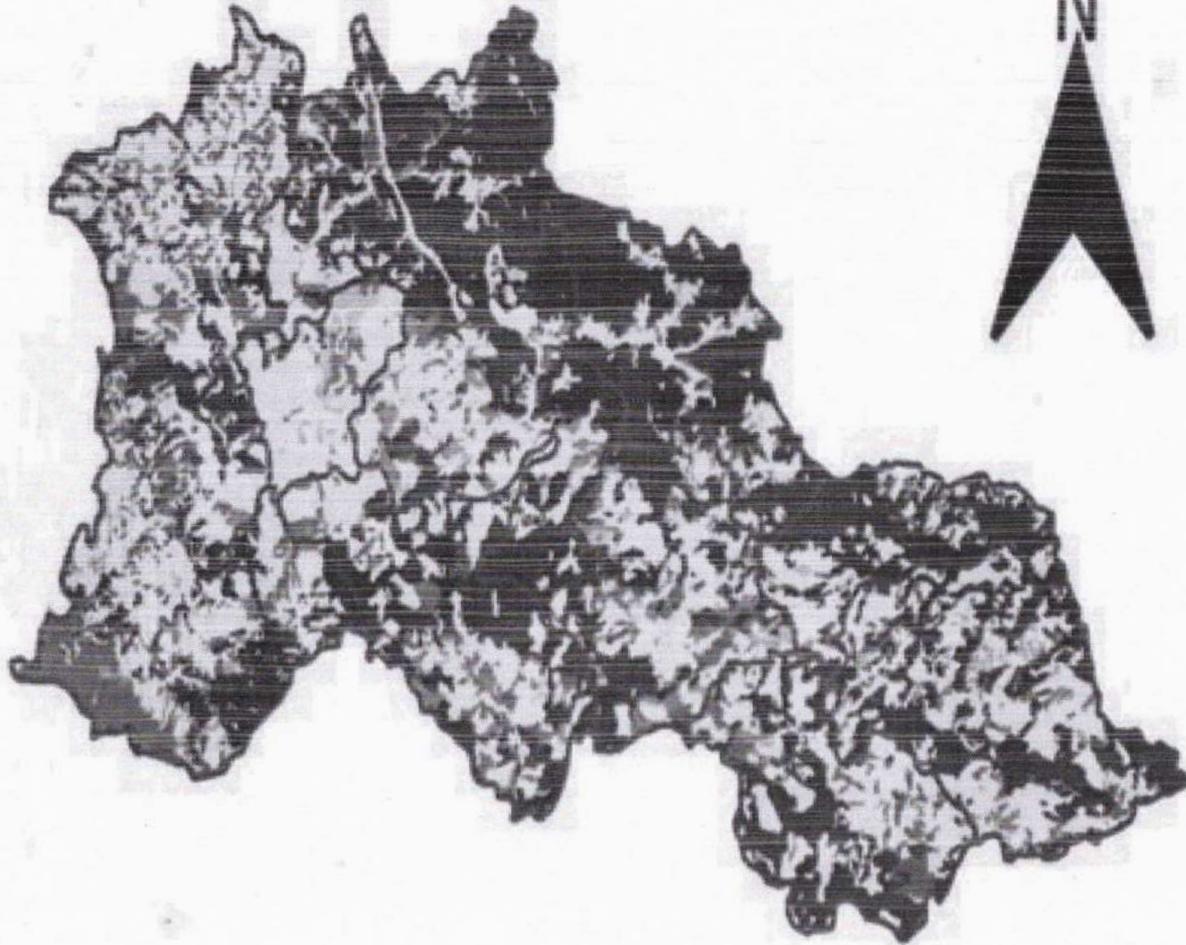
● Springs and Naulla

0 5 10 20 30 40 Kilometers

24715

Legend

Classes	Classes
Built Up	Grass / Grazing
Urban	Grass/Grazing
Rural	Barren / Waste Lands
Mining	Sal-Affected Land
Agricultural Land	Cultivated/Barren Land
Crop Land	Scrub Land
Agricultural Plantation	Sandy Area
Fallow Land	Barren Rocky
Current Shifting Cultivation	Rain
Forest	Wetlands / Water bodies
Evergreen/ Semi-Evergreen	Water bodies
Deciduous	Rivers/Streams/Canals
Forest Plantation	Inland Wetland
Scrub Forest	Coastal Wetland
Swamp/ Mangroves	Snow and Glaciers
	Snow/Glaciers



30°0'0.000"N
 29°45'0.000"N
 29°30'0.000"N

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24716

जनपद अल्मोडा के महत्वपूर्ण आंकड़े

- कुल भौगोलिक क्षेत्रफल : 3139 Sq Km
- कुल जनसंख्या (2011 जनगणना अनुसार) : पुरुष: 291.08 हजार
स्त्री : 331.42 हजार

कुल : 622.50 हजार
- ग्रामीण आबादी : 549.10 हजार
- नगरीय आबादी : 73.40 हजार
- कुल साक्षर व्यक्तियों की संख्या : 436.50 हजार (70 प्रतिशत)
- सामुदायिक विकासखण्डों की संख्या : 11
- कुल ग्रामों की संख्या (2020-21 के अनुसार) : 2137
- नगर एवं नगर समूह की संख्या : 08 (2 नगर पालिका परिषद, 2 छावनी क्षेत्र, 3 नगर पंचायत एवं 1 सैंसस टारून)

Wast.

नदी / नौलों में प्रदूषण के मुख्य कारण

- नदी / नौलों में प्रत्यक्ष एवं अप्रत्यक्ष रूप से ठोस एवं तरल अपशिष्ट (Solid and Liquid waste) का प्रवाह।
- उद्योगों द्वारा नदी / नौलों के किनारे अपशिष्ट का ढेर लगाना।
- कृषि संबंधित (Agricultural runoff)
- खनन संबंधी कार्य।

24718

जनपद अल्मोड़ा में ठोस एवं तरल अपशिष्ट के निस्तारण की वर्तमान स्थिति :

क. शहरी क्षेत्र में।

- वर्तमान में अल्मोड़ा जनपद में मात्र एक ही सीवेज ट्रीटमेंट प्लान कार्यरत है (बख, अल्मोड़ा में स्थित)
- जनपद के अन्य क्षेत्र Conventional Septic Tank & Soak pit method के माध्यम से ही अपशिष्ट का निस्तारण करते हैं।

Name of ULB	Population	Quantity of Sewage generated (MLD)	Sewage Disposal	
			Treated at STP (MLD)	Untreated/partially treated (MLD)
NPP Almora	80000 (40000 + 100% avg. floating population)	8.64	2 i.e. Total Available Capacity of STP	6.64

Name of ULB	Present state of affairs
NPP Almora	<ul style="list-style-type: none"> • Almora sewage network is planned under four zones by Payjal Nigam. Out of which, Zone 1 is already completed and has been serving almost 1100 households (nearly 15% of the total population). • Sewage Treatment plant is thoroughly monitored by State Pollution Control Board. Random sampling of the treated waste water is performed regularly ensuing to Hon'ble NGT norms. Chemical dosing is done if sample under testing is found undesirable. • Uttarakhand state pollution control board and Jal Sansthan are the departments responsible for ensuring compliance to provision under statues related to Sewage Treatment Plants Management.
NP Dwarahat	Indigenous treatment technique is followed by Dwarahat ULB in which septic tanks are regularly emptied. The collected sludge is then transported to the digestion tank (developed by DRDO) which has the capacity to treat almost 20,000 liters of waste water
Other ULBs	Rest of the districts use the conventional treatment method of Septic Tank + Soak Pit for sewage disposal.

ख. ग्रामीण क्षेत्रों में।

- जनपद अल्मोड़ा की अधिकांश जनसंख्या ग्रामीण क्षेत्रों में निवासरत है। ग्रामीण क्षेत्रों में स्वच्छ भारत मिशन SBM-G के अंतर्गत ठोस एवं तरल अपशिष्ट के निस्तारण हेतु कतिपय प्रयास किये जा रहे हैं।

Current Policy	Sponsoring agency	Remarks
Construction and usage of individual household latrines (IHHLs)	Under Swachh Bharat Mission - Gramin (SBM-G)	There are various models of toilets available based on safe sanitation technologies like twin pit, septic tank, bio toilets, etc.
Availability of sanitation material through Rural Sanitary marts (RSM), Self-help groups (SHGs)	Under Swachh Bharat Mission - Gramin	Providing material, services and guidance needed for constructing different types of latrines and other sanitary facilities for clean environment.
Community Sanitary Complex (CSCs)	Under Swachh Bharat Mission - Gramin	Such complexes comprise of appropriated number of toilet seats, bathing cubicles, etc. This is possible only where there is a lack of space in the village for construction of household toilets.
Financial Assistance	Under Swachh Bharat Mission - Gramin	Up to Rs.12000 is provided to below poverty line (BPL) households and identified <i>Above Poverty Line</i> (APL) households for construction of one unit of IHHL. It is not the cost of the toilet but an incentive amount.
Menstrual Health Management	Under Swachh Bharat Mission - Gramin	<ul style="list-style-type: none"> It aims at making behavioural change in women and adolescence girls to use a clean menstrual management material to absorb or collect blood. It can be changed in privacy as often as necessary for the duration of the menstruation period. Having access to facilities to dispose of used menstrual management materials.



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उद्योगों द्वारा नदी/नौलों के किनारे अपशिष्टों की स्थिति :

S. No.	Parameter	Present Status
1.	Total number of industries in the district	Twenty nine (29)
2.	Number of industries discharging waste water in the district	Two (2)
3.	Prominent industries in the district generating the liquid effluent	Dairy and Pharma industrial units in the district discharge liquid effluent.
4.	Captive effluent treatment facilities in the district.	At present, there are two captive effluent treatment plants operational in Almora district in following industrial units: <ul style="list-style-type: none"> • <i>Almora Dugdh Utpadak Sahkari Sangh Ltd. Almora</i> • <i>Indian Medicines Pharmaceutical Corporation Ltd. Mohan, Almora</i>
5.	Total quantity of industrial wastewater generated (in MLD) in the district	No data available ^a
6.	Quantity of treated waste water discharged into water bodies in the district	Nil ^b



कृषि संबंधी / खनन संबंधी :

- जनपद अल्मोड़ा में कृषि हेतु Fertilizer, Insecticide, Pesticide इत्यादी का उपयोग काफी सीमित मात्रा में किया जाता है। अतः Agricultural runoff जनपद अल्मोड़ा के लिए वर्तमान में गंभीर समस्या नहीं है। परंतु प्रयास होना चाहिए कि नदी/नौलों के किनारे के खेतों में organic farming को बढ़ावा दिया जाए।
- जनपद अल्मोड़ा में खनन संबंधी कार्य भी काफी सीमित मात्रा में किये जाते हैं। उचित होगा कि खनन संबंधी कार्या में डी०जी०सी० कमेटी से सहमती / NOC प्राप्त कर ली जाए।

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नदी / नौलों में प्रदूषण नियंत्रण संबंधी प्रयासों की वर्तमान स्थिति

S. No.	Parameter	Current Status
1.	Open defecation in Rivers / Nala / Khad	Fully controlled
2.	Dumping solid waste on River banks	Fully controlled
3.	Control measures for idol immersion	Measures are taken from time to time
4.	Disposal of untreated sewage in Rivers	Sewage is not directly discharged into water bodies
5.	Monitoring of Action Plans for rejuvenation of rivers	Monitored
6.	Campaigns by NGOs/District level for a protection of water quality	Four campaigns were organised last year to sensitize people about water quality and conversation and campaigns are being organised by district ganga committee on daily basis

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वर्तमान एवं भविष्य के लिए प्रस्तावित कार्य

- 1- Aazadi ka Amrit Mahotsav 2.0 Special Campaign Mission LiFE.
- 2- Swachhata Pakhwada.
- 3- Ganga Utsav.
- 4- Swachhta Hi Seva .
- 5- Yoga Diwas.
- 6- Marking of all the Naulas which directly fall into Kosi/Ramganga river.
- 7- Setting up of new STPs at certain places.

WNI